

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 100 OF 2017 &  
IA NO. 1142 OF 2017**

**Dated: 19<sup>th</sup> December, 2017**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Greenko Budhil Hydro Power Pvt. Ltd. .... Appellant(s)**

**Vs.**

**Uttarakhand Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Saahil Kaul

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Mr. Manoj Kr. Sharma

Mr. Pradeep Misra for R-2

**ORDER**

**IA NO. 1142 OF 2017**

***(Appl. for condonation of delay in filing rejoinder)***

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

**APPEAL No. 100 of 2017**

It is represented by learned counsel for the parties that pleadings are complete.

List the matter for hearing on **12.03.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**

**(I.J. Kapoor)**  
**Technical Member**

*ts/tpd*